

(7)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, BOMBAY

R.P.NO. 66/93

in

OA.NO.132/93 & OANO.133/93

Shri G.G.Chourasia

... Applicant

V/S.

Union of India & Ors.

... Respondents

CORAM: Hon'ble Shri Justice M.S.Deshpande, Vice Chairman
Hon'ble Shri M.Y.Priolkar, Member (A)

Tribunal's Order by Circulation

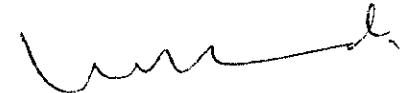
Dated: 26.11.1993

(PER: M.S.Deshpande, Vice Chairman)

We do not see any material to interfere with the pending inquiry and it was left open to the applicant to approach the Tribunal, if so advised, after the inquiry was completed by our order dated 22.3.1993. No new material to show that there was an error apparent on the face of the record. The review application is dismissed.



(M.Y.PRIOLKAR)
MEMBER (A)



(M.S.DESHPANDE)
VICE CHAIRMAN